

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1636/98
MA-1747/98

(11)

New Delhi this the 29th day of September, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Manohar Singh Syal,
S/o Sh. Diwan Chand,
3/21-2, Khichripur,
Delhi-91, and 32 other
applicants as per memo
of parties. Applicants

(through Sh. KBS Rajan with Sh. Ranbir Yadav, Advocate)

Versus

1. Union of India through
the Secretary,
Dept. of Telecommunications,
Sanchar Bhawan,
New Delhi.

2. Chief General Manager(NTR)
Kidwai Bhawan,
New Delhi.

3. Director(Telegraph)Services,
NTR Tax Building,
Eastern Court,
New Delhi. Respondents

(through Sh. VSR Krishna, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. Both sides agree that the applicants' grievances are fully covered by the Tribunal's order dated 11.08.2000 in OA-2484/97 (Ghanshyam Dass & Ors. vs. U.O.I. & Ors.) and connected case.

3. Shri VSR Krishna, however, states a review application has been filed in regard to the aforesaid order dated 11.08.2000.

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4. Be that as it may, this O.A. is disposed of with a direction to respondents to extend the benefits contained in the Tribunal's order dated 11.08.2000 to the applicants in the present O.A. within the same time limit as given in the aforesaid order.

No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

/vv/